

Calcutta	6 Dry Docks
Bombay	5 " "
Visakhapatnam	2 " "
Cochin	2 " "

	15 Dry Docks

In addition, minor repair facilities for for boats and small port craft exist at Kandla, Goa, Madras, Tuticorin, Paradip, etc.

Finalisation of cases of Suspended Railway Employees

6174. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of RAILWAYS be pleased to state :

(a) how many railway employees are under suspension as on date and how many were suspended in all during the last five years;

(b) what were the charges against the suspended employees and were the suspensions preceded by investigations and issue of charge-sheets;

(c) grounds under which employee can be suspended on the ground that disciplinary proceedings are contemplated;

(d) within how many days after suspension were the charge-sheets issued and how many were suspended after giving charge-sheets;

(e) the details of the punishments awarded to the suspended employees;

(f) in how many cases the subsistence allowance was reviewed and after how many months of the suspension and whether the subsistence allowance paid regular and monthly; and

(g) what are the reasons for delay in the finalisation of the cases and whether the laid down rules and regulations have been followed ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) and (b) Information is being collected from the Zonal Railway administrations and will be laid on the Table of the Sabha.

(c) A Railway servant can be placed under suspension for breach of any of the Conduct Rules as laid down in Railway Services (Conduct) Rules, 1966 attracting action under the Railway Servants (Discipline & Appeal) Rules, 1968.

(d) to (g) Information is being collected from the Zonal Railways administration and will be laid on the Table of the Sabha.

Amendment in Drug and Cosmetic Rules

6175. SHRI M.V. CHANDRASHEKHARA MURTHY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Central Government has amended the Drug and Cosmetic Rules in regard to certain psychotropic drugs;

(b) if so, to what extent this amendment of drugs have helped in effectively checking the drug abuses; and

(c) whether the amendment has helped to control the import, manufacture and sale of 17 drugs belonging to the psychotropic group ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD BEN M. JOSHI) : (a) to (c) A new set of rules has been introduced in the Drugs and Cosmetic Rules, 1945 in June, 1982 for exercising strict control over psychotropic drugs that are capable of being abused. The main provision of these rules is the introduction of a new Schedule 'Schedule X', containing a list of 17 psychotropic drugs which would be subject to a strict control so far as import, manufacture and sale are concerned. The provisions are gradually being enforced by